

**NATIONAL GALLERY OF MODERN ART (DIRECTOR)  
RECRUITMENT RULES, 1999**

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**NATIONAL GALLERY OF MODERN ART (DIRECTOR)  
RECRUITMENT RULES, 1999**

G.S.R. 132. In exercise of the powers conferred by the proviso to article 309 of the Constitution and in supersession of the National Gallery of Modern Art (Group A and Group B posts) Recruitment Rules, 1973 in so far as it relates to the post of Director, National Gallery of Modern Art except as respects things done or omitted to be done such supersession, the President hereby makes the following rules regulating the method of recruitment to the post of Director, National Gallery of Modern Art in the Department of Culture of the Ministry of Human Resource Development namely:--

**1. Short title and commencement :-**

- (1) These rules may be called the National Gallery of Modern Art (Director) Recruitment Rules, 1999;
- (2) They shall come into force on the date of their publication in the Official Gazette.

**2. Number of post, classification and scale of pay :-**

The number of the said post, its classification and the scale of pay attached thereto shall be as specified in columns 2 to 4 of the Schedule annexed to these rules.

**3. Method of recruitment, age limit, qualifications etc :-**

The method of recruitment, age limit, qualifications and other matters relating to the said post shall be as specified in column 5

to 14 of the aforesaid Schedule.

#### **4. Disqualification :-**

No person,-

(a) who has entered into or contracted a marriage with a person having a spouse living; or

(b) who, having a spouse living, have entered into or contracted a marriage with any person shall be eligible for appointment to the said post:

Provided that the Central Government may, if satisfied that such marriage is permissible under the personal law applicable to such person and the other party to the marriage and that there are other grounds for so doing, exempt any person from the operations of this rule.

#### **5. Power to relax :-**

Where the Central Government is of the opinion that it is necessary or expedient so to do, it may by order and for reasons to be recorded in writing, and in consultation with the Union Public Service Commission, relax any of the Provisions of these rules with respect to any class or category of persons.

#### **6. Saving :-**

Nothing in these rules shall affect reservations, relaxation of age, limit and other concessions required to be provided for the Scheduled Castes, Scheduled Tribes, the Other Backward Classes, the Ex-Servicemen and other special categories of persons; in accordance with the orders issued by the Central Government from time to time in this regard.

### **SCHEDULE 1**

#### **SCHEDULE**

| SCHEDULE                                      |                |                               |                       |
|---|----------------|-------------------------------|-----------------------|
| Name of post                                  | Number of post | Classification                | Scale of pay (Rupees) |
| (1)   | (2)            | (3)                           | (4)                   |
| Director                                      | 1*             | General Central Service Group | 14300-400-18300       |
|   | (1999)         | 'A' Gazetted, Non-Ministerial |                       |
| *Subject to variation dependent on workload.' |                |                               |                       |

